

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

18. C.P.(IB)-3376(MB)/2019

CORAM: SHRI ASHOK KUMAR BORAH, HON'BLE MEMBER (J)
SHRI SHYAM BABU GAUTAM, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 23.07.2021**

NAME OF THE PARTIES: - Muktaben Vithalbhai Patel & Another
V/s
Atithi Builders And Constructions Pvt. Ltd.

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Learned Counsel Mr. Satendra Kumar appeared for the Financial Creditor and submits that the consent terms have already been filed wherein the Respondent agrees acknowledgement confirm and indicate that they shall repay the entire amount of Rs. 18,01,016/- (Eighteen Lakhs One thousand and Sixteen Rupees Only) on or before the expiry of six months from the date of signing of this consent terms. Having considered the submissions and the consent terms placed before this bench nothing survives in this matter. Hence, the **CP No. 3376 of 2019 is disposed of as withdrawn.**

Sd/-
SHYAM BABU GAUTAM
Member (Technical)
23.07.2021

Sd/-
ASHOK KUMAR BORAH
Member (Judicial)